

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/6995/2020**

This the 25th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Mohammad Rather

.....Applicant

(Advocate:- Ms. Rehana Fayaz-Not Present)

**Versus**

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (TA No.62/6995/2020) arises out of SWP No. 558/2016, wherein relief is claimed against J&K Industries Ltd. This Tribunal does not have jurisdiction in respect of the employees of J&K Industries Ltd. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*